

(14)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

O.A.NO.1487/95

Between:

Date of Order: 5.12.95.

B.Saraswathi
G.Joshua Babu

...Applicants.

And

1. The Secretary, Dept. of Posts,
Dak Bhavan, New Delhi.
2. The Chief Post Master General,
A.P.Circle, Hyderabad- 500 001.
3. The Post Master General,
Vijayawada Region,
Vijayawada.
4. The Superintendent of Post Offices,
Gudur Division, Gudur(Nellore).
5. The Senior Superintendent of Post Offices,
Nellore Division, Nellore.

...Respondents.

Counsel for the Applicant : Mr.T.V.V.S.Murthy

Counsel for the Respondents : Mr.K.Bhaskara Rao, Addl.CGSC.

CORAM:

THE HON'BLE SHRI A.B.GORTHY : MEMBER (A)

contd...

To

1. The Secretary, Dept. of Posts,
Dak Bhavan, New Delhi.
2. The Chief Post Master General,
A.P.Circle, Hyderabad - 500 001.
3. The Post Master General,
Vijayawada Region,
Vijayawada.
4. The Superintendent of Post Offices,
Gudur Division, Gudur (Nellore).
5. The Senior Superintendent of Post Offices,
Nellore Division, Nellore.
6. One copy to Mr.T.V.V.S.Murthy, Advocate,CAT,Hyderabad.
7. One copy to Mr.K.Bhaskara Rao, Addl.CGSC,CAT,Hyderabad.
8. One copy to Library,CAT, Hyderabad.
9. One spare copy.

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ORDER

¶ As per Hon'ble Shri A.B. Gorthi, Member (Admn.) ¶

The relief claimed by the applicants is for a direction to the respondents to pay them Productivity Linked Bonus (PL Bonus) for the period during which they worked as Reserve Trained Pool Postal Assistants (RTP PAs).

2. It is stated in the OA that the applicants were initially recruited and were asked to work RTP PAs for various durations in Nellore Division. Subsequently, they were absorbed as regular postal Assistants in Gudur Division. From the particulars submitted by the applicants in Annexure-A-1, It is seen that applicant No.1 worked as RTP PA from 01-05-1983 to 18-05-1988. Similarly applicant No.2 worked as RTP PA from 09-03-1983 to 02-01-1990.

3. Heard learned counsel for both the parties.

4. Several similarly situated employees approached the Tribunal as can be seen from the judgement dt. 31-05-1994 in OA.No. 611/94. In all such cases the Tribunal gave direction to the respondents to pay the applicants PL Bonus for the period that they worked as RTP PAs. Accordingly

5. Accordingly, this OA is also allowed at the admission stage itself with the following direction to the respondents to pay the applicants PL Bonus, provided;-

(a) The applicants had put in service as RTP PAs for minimum 240 days in each year ending 31st March.

(b) The amount of PL Bonus would be based on the average monthly emoluments of the applicants determined by dividing the total emoluments for each accounting year of eligibility by 12.

(c) The payment of PL Bonus will be subject to the conditions of the scheme governing such payment.

6. The respondents should comply with the above directions within a period of three months from the date of communication of this Order. No costs.

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

HON'BLE MR. A.B. GORTHI, ADMINISTRATIVE MEMBER.

HON'BLE MR.

JUDICIAL MEMBER.

ORDER/JUDGEMENT:

DATED: 5.12.1995.

M.A./R.A./C.A.NO.

IN

O.A.NO. 1487/95

T.A.NO. (W.P.NO.)

ADMITTED AND INTERIM DIRECTIONS ISSUED.

ALLOWED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

DISMISSED FOR DEFAULT.

ORDERED/REJECTED.

NO ORDER AS TO COSTS.

* * *

Rsm/-

No Spare Copy

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